GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 1280

ANSWERED ON MONDAY, July 28, 2025/Sravana 6, 1947 (Saka)

CSR Funds released in Chhattisgarh

QUESTION

1280. SHRI VIJAY BAGHEL:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the name of the companies in Chhattisgarh which released CSR funds along with the name of the projects and the amount released to them separately during the last three years;
- (b) the district-wise details thereof including Durg Lok Sabha Constituency, particularly in Bemetara district;
- (c) whether all projects have been completed on time and if not, the reasons therefor; and
- (d) whether any action has been taken against nodal agencies in the above-said matter?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[SHRI HARSH MALHOTRA]

(a) to (d): The legal framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Schedule VII of the Act enlists areas or subjects that may be undertaken by a company as CSR. Every CSR mandated company having net worth of Rs. 500 crore or more or turnover of Rs. 1000 crore or more or net profit of Rs. 5 crore or more during immediately preceding financial year shall ensure that it spends, in every financial year, at least 2% of the average net profits of the company made during the three immediately financial years on the activities in areas or subjects specified in Schedule VII of the Act. The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in the MCA21 registry. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee.

The existing legal provisions formation of CSR committee, formulation of CSR policy, Annual Action Plan on CSR, identification of the project and area in which project will be implemented, certification of CSR expenditure by Chief Financial Officer (CFO) and audit of CSR expenditure by statutory auditors etc. provide adequate mechanisms to ensure transparency and accountability. The Board has to ensure that the approved amount has been spent on the assigned activity(ies). In case any amount remains unspent then such amount shall be transferred in the designated fund(s) in Schedule VII in the prescribed time limit.

The Ministry does not maintain parliament constituency-wise CSR data and the completion status of CSR project separately. All data related to CSR filed by companies in MCA21 registry is available in public domain and can be accessed at www.csr.gov.in. On the basis of annual filings made by companies in the MCA21 registry, Development Sector wise and District-wise CSR expenditure in Chhattisgarh for the last three Financial Years from 2021-22 to FY 2023-24 are attached at Annexure-I and Annexure-II respectively.

Whenever any violation of CSR provisions is reported, action against such noncompliant Companies is initiated as per provisions of the Companies Act, 2013 and rules made thereunder after due examination of records and following due process of law.

Annexure-I Refer to part (a) to (d) of Lok Sabha Unstarred Question no. 1280 for 28.07.2025 Development Sector-wise CSR expenditure in Chhattisgarh from FY 2021-22 to FY 2023-24 (Amount in Rs. Crores)

SI.	Development Sector	FY	FY	FY
No.		2021-22	2022-23	2023-24
1.	Agro forestry	0.05	0.44	1.09
2	Animal welfare	0.42	0.58	0.62
3.	Armed Forces, Veterans, War Widows/ Dependants	0.39	0.10	0.53
4.	Art and culture	0.78	7.39	9.02
5.	Conservation of natural resources	-	0.19	0.55
6.	Education	53.75	277.52	100.41
7.	Environmental sustainability	21.20	27.44	14.85
8.	Gender equality	0.08	0.31	0.21
9.	Health care	166.04	133.77	110.67
10.	Livelihood enhancement projects	9.10	23.91	39.31
11.	Poverty, Eradicating Hunger, Malnutrition	6.43	24.71	17.16
12.	Rural development projects	36.50	79.14	89.43
13.	Safe drinking water	4.45	2.29	1.77
14.	Sanitation	1.64	13.56	0.42
15.	Senior Citizens Welfare	0.55	3.06	4.52
16.	Setting up homes and hostels for women	-	0.02	0.18
17.	Setting up orphanage	0.00	0.18	0.21
18.	Slum area development	0.39	0.32	0.63
19.	Socio-economic equalities	3.02	1.47	2.11
20.	Special education	1.26	1.55	2.50
21.	Training to promote sports	1.78	5.83	9.56
22.	Vocational skills	8.69	1.59	13.22
23.	Women empowerment	1.20	3.73	2.26
24.	NEC/Not mentioned*	-	-	1.49
	Total		609.08	422.73

(Data up to 31.03.2025) (Source: Corporate Data Management Cell)

^{*}Companies either did not specify the names of sector or indicated more than one sector where projects were undertaken.

Refer to part (a) to (d) of Lok Sabha Unstarred Question no. 1280 for 28.07.2025

Development Sector-wise CSR expenditure in Chhattisgarh from FY 2021-22 to FY 2023-24

(Amount in Rs. Crores)

SI. No.	Districts	FY 2021-22	FY 2022-23	FY 2023-24
1.	Balod	-	-	-
2.	Balodabazar	-	-	-
3.	Balrampur	-	-	
4.	Bastar	15.26	12.12	17.24
5.	Bemetara	-	-	-
6.	Bijapur	-	-	-
7.	Bilaspur	16.74	28.10	46.40
8.	Dakshin Bastar Dantewada	8.77	9.91	19.52
9.	Dhamtari	1.83	9.29	2.71
10.	Durg	13.52	11.26	5.91
11.	Gariyaband	-	-	-
12.	Gaurela-Pendra-Marwahi	-	-	-
13.	Janjgir-Champa	10.29	15.97	5.90
14.	Jashpur	2.31	0.27	2.73
15.	Kabeerdham	0.77	1.67	0.10
16.	Khairagarh	-	-	-
17.	Kondagaon	-	3.00	-
18.	Korba	22.03	27.23	37.20
19.	Korea	2.78	2.46	4.90
20.	Mahasamund	0.77	0.27	6.90
21.	Manendragarh	-	-	-
22.	Mohla-Manpur	-	-	-
23.	Mungeli	-	-	0.25
24.	Narayanpur	-	-	-
25.	Raigarh	23.22	273.62	107.77
26.	Raipur	79.66	94.87	110.42
27.	Rajnandgaon	7.80	9.23	15.68
28.	Sakti	-	-	-
29.	Sarangarh	-	-	-
30.	Sukma	2.49	1.41	-
31.	Surajpur	1.17		1.53
32.	Surguja	11.89	10.58	5.03
33.	Uttar Bastar Kanker	1.02	6.59	9.15
34.	District not classified elsewhere	95.36	91.24	23.41
Total		317.70	609.08	422.73

(Data up to 31.03.2025) (Source: Corporate Data Management Cell)
